

**Central Administrative Tribunal  
Madras Bench**

**OA/310/01120/2018**

**Dated Tuesday the 18<sup>th</sup> day of September Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

Kanniyammal  
No. 151, Yadhavar Street  
Ambrishpuram, Arakkonam Taluk  
Vellore – 631 004.

.. Applicant

By Advocate **M/s. Ratio Legis**

**Vs.**

1. Union of India represented by  
The General Manager  
Southern Railway  
Park Town, Chennai 600 003.

2. The Assistant Personnel Officer  
Office of the Chief Engineer  
Engineering Workshop  
Arakkonam, S. Rly

.. Respondents

By Advocate **Dr. D. Simon**

## ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To call for the records related to Pension Payment Advices in favour of late K. Venugopal, the letter dated 05.07.2018 by the respondent and representation dated 14.07.2018 and further to direct the respondents to add 20% of the basic pension with effect from 18.12.2005 and 30% of the basic pension with effect from 18.12.2015 with all the attendant benefits with admissible interest to the normal family pension drawn by the applicant and to make further order/orders”

2. It is submitted that the applicant is the widow of one late K. Venugopal retired Railway employee who died on 02.06.1984 following which the applicant was granted family pension. The applicant is now over 80 years of age and, therefore, she submitted a request for enhancement of pension which was not accepted on the ground that the date of birth indicated in the documents did not show her to be of that age. Therefore, the applicant submitted another representation dated 14.07.2018 producing evidence by way of the entry in the Aadhar card for the date of birth claimed by her. However, as there is no response so far, the applicant would be satisfied if the competent authority is directed to consider her request in accordance with law and pass appropriate orders within a time limit to be set by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, the competent authority is directed to consider the

applicant's request for enhanced family pension in accordance with law within a period of three months from the date of receipt of copy of this order. The competent authority shall be at liberty to ask for any further/additional evidence in support of the claim made by the applicant that she is over 80 years of age.

4. OA is disposed of. No costs.

(R.Ramanujam)  
Member(A)  
18.09.2018

AS